



**The Tamil Nadu Prevention of Dangerous Activities of Bootleggers,
Drug Offenders, Goondas, Immoral Traffic Offenders and Slum-
Grabbers, Act, 1982**

14 of 1982

Keyword(s):

Acting in any Manner Prejudicial to the Maintenance of Public Order,
Bootlegger, Detention Order, Detenu, Drug-Offender, Goonda, Slum-grabber,
Unauthorised Structure

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19 of 2014, 20 of 2014, 39 of 2022, 36 of 2025

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of Bootleggers, Drug-offenders,
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*and Slum-grabbers***

**THE TAMIL NADU PREVENTION OF DANGEROUS
ACTIVITIES OF BOOTLEGGERS, DRUG-
OFFENDERS, GOONDAS, IMMORAL TRAFFIC
OFFENDERS AND SLUM-GRABBERS ACT,
1982.**

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TAMIL NADU ACT NO. 14 OF 1982*

THE TAMIL NADU PREVENTION OF DANGEROUS ACTIVITIES OF BOOTLEGGERS, DRUG-OFFENDERS, GOONDAS, IMMORAL TRAFFIC OFFENDERS AND SLUM-GRABBERS ACT, 1982.

[Received the assent of the President on the 12th March 1982, first published in the Tamil Nadu Government Gazette Extraordinary on the 13th March 1982 (Masi 29, Thunmathi, Thiruvalluvar Aandu—2013).]

An Act to provide for preventive detention of bootleggers, drug-offenders, goondas, immoral traffic offenders and slum-grabbers for preventing their dangerous activities pre-judicial to the maintenance of public order.

WHEREAS public order is adversely affected every now and then by the dangerous activities of certain persons, who are known as bootleggers, drug-offenders, goondas, immoral traffic offenders and slum-grabbers;

AND WHEREAS having regard to the resources and influence of the persons by whom, the large scale on which, and the manner in which, the dangerous activities are being clandestinely organised and carried on in violation of law by them, as bootleggers, drugoffenders, goondas, immoral traffic offenders or slum-grabbers in the State of Tamil Nadu, and particularly in its urban areas, it is necessary to have a special law in the State of Tamil Nadu to provide for preventive detention of these five classes of persons and for matters connected therewith.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-third Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers, Act, 1982.

* For Statement of Objects and Reasons see Tamil Nadu Government Gazette Extraordinary, dated the 10th February 1982, Part IV, Section 1, Pages 14-14.

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(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall be deemed to have come into force on the 5th January 1982.

2. In this Act, unless the context otherwise requires,— **Definition.**

(a) “acting in any manner prejudicial to the maintenance of public order” means—

(i) in the case of a bootlegger, when he is engaged, or is making preparations for engaging, in any of his activities as a bootlegger, which affect adversely, or are likely to affect adversely, the maintenance of public order ;

(ii) in the case of a drug-offender, when he is engaged, or is making preparations for engaging, in any of his activities as a drug-offender, which affect adversely, or are likely to affect adversely, the maintenance of public order ;

(iii) in the case of goonda, when he is engaged, or is making preparations for engaging, in any of his activities as a goonda which affect adversely, or are likely to affect adversely, the maintenance of public order ;

(iv) in the case of an immoral traffic offender when he is engaged, or is making preparations for engaging in any of his activities as an immoral traffic offender, which affect adversely, or are likely to affect adversely, the maintenance of public order ;

(v) in the case of a slum-grabber, when he is engaged, or is making preparations for engaging, in any of his activities as a slum-grabber, which affect adversely, or are likely to affect adversely, the maintenance of public order.

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Explanation.—For the purpose of this clause (a), public order shall be deemed to have been affected adversely, or shall be deemed likely to be affected adversely, *inter alia*, if any of the activities of any of the persons referred to in this clause (a) directly or indirectly, is causing or calculated to cause any harm, danger or alarm or a feeling of insecurity, among the general public or any section thereof or a grave or widespread danger to life or public health ;

(b) “bootlegger” means a person, who distils, manufactures, stores, transports, imports, exports, sells or distributes any liquor, intoxicating drug or other intoxicant in contravention of any of the provisions of the Tamil Nadu Prohibition Act, 1937 (Tamil Nadu Act X of 1937) and the rules, notifications and orders made thereunder, or in contravention of any other law for the time being in force, or who knowingly expends or applies any money or supplies any animal, vehicle, vessel or other conveyance or any receptacle or any other material whatsoever in furtherance or support of the doing of any of the above mentioned things by or through any other person, or who abets in any other manner the doing of any such thing ;

(c) “detention order” means an order made under section 3;

(a) “detenu” means a person detained under a detention order;

(e) “drug-offender” means a person who manufactures, stocks, imports, exports, sells or distributes any drug or cultivates any plant or does any other thing in contravention of any of the provisions of the Drugs and Cosmetics Act, 1940 (Central Act XXIII of 1940), or the Dangerous Drugs Act, 1930 (Central Act II of 1930) and the rules, notifications and orders made under either Act, or in contravention of any other law for the time being in force, or who knowingly expends or applies any money in furtherance or support of the doing of any of the above mentioned things by or through any other person, or who abets in any other manner the doing of any such thing ;

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(f) "goonda" means a person, who either by himself or as a member of or leader of a gang, habitually commits, or attempts to commit or abets the commission of offences, punishable under Chapter XVI or Chapter XVII or Chapter XXII of the Indian Penal Code (Central Act XLV of 1860) ;

(g) "immoral traffic offender" means a person who commits or abets the commission of any offence under the Suppression of Immoral Traffic in Women and Girls Act, 1956 (Central Act 104 of 1956) ;

(h) "slum-grabber" means a person, who illegally takes possession of any land (whether belonging to Government, local authority or any other person) or enters into, or creates illegal tenancies or leave and licence agreements or any other agreement in respect of such lands ; or who constructs unauthorised structures thereon for sale or hire or gives such lands to any person on rental or leave and licence basis for construction or use and occupation, of unauthorised structures or who knowingly gives financial aid to any person for taking illegal possession of such lands, or for construction of unauthorised structures thereon or who collects or attempts to collect from any occupier of such lands, rent, compensation or other charges by criminal intimidation or who evicts or attempts to evict any such occupier by force without resorting to the lawful procedure ; or who abets in any manner the doing of any of the above mentioned things ;

(i) "unauthorised structure" means any structure constructed without express permission in writing of the appropriate authority under and in accordance with any law for the time being in force in the area concerned.

3. (1) The State Government may, if satisfied with respect to any bootlegger or drug-offender or goonda or immoral traffic offender or slum-grabber that with a view to prevent him from acting in any manner prejudicial to the maintenance of public order, it is necessary so to do make an order directing that such person be detained. Power to make orders detaining certain persons.

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(2) If, having regard to the circumstances prevailing, or likely to prevail in any area within the local limits of the jurisdiction of a District Magistrate or a Commissioner of Police, the State Government are satisfied that it is necessary so to do, they may, by order in writing, direct that during such period as may be specified in the order, such District Magistrate or Commissioner of Police may also, if satisfied as provided in sub-section (1), exercise the powers conferred by the said sub-section :

Provided that the period specified in the order made by the State Government under this sub-section shall not, in the first instance, exceed three months, but the State Government may, if satisfied as aforesaid that it is necessary so to do, amend such order to extend such period from time to time by any period not exceeding three months at any one time.

(3) When any order is made under this section by an officer mentioned in sub-section (2), he shall forthwith report the fact to the State Government together with the grounds on which the order has been made and such other particulars as, in his opinion, have a bearing on the matter, and no such order shall remain in force for more than twelve days after the making thereof, unless, in the meantime, it has been approved by the State Government.

Execution of
detention
orders.

4. A detention order may be executed at any place in the State in the manner provided for the execution of warrants of arrest under the Code of Criminal Procedure, 1973 (Central Act 2 of 1974).

power to
regulate place
and conditions
of detention.

5. Every person in respect of whom a detention order has been made shall be liable—

(a) to be detained in such place and under such conditions, including conditions as to maintenance, discipline and punishment for breaches of discipline, as the State Government may, by general or special order, specify ; and

(b) to be removed from one place of detention to another place of detention, within the State by order of the State Government.

Detention
orders not to be
invalid or in-
operative on
certain
grounds.

6. No detention order shall be invalid or inoperative merely by reason—

(a) that the person to be detained thereunder, though within the State, is outside the limits of the territorial jurisdiction of the officer making the order, or

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(b) that the place of detention of such person, though within the State, is outside the said limits.

7. (1) If the State Government have, or an officer mentioned in sub-section (2) of section 3 has, reason to believe that a person in respect of whom a detention order has been made has absconded, or is concealing himself so that the order cannot be executed, then the provisions of sections 82 to 86 (both inclusive) of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), shall apply in respect of such person and his property, subject to the modifications mentioned in this sub-section and, irrespective of the place where such person ordinarily resides, the detention order made against him shall be deemed to be a warrant issued by a competent Court. Where the detention order is made by the State Government, an officer, not below the rank of District Magistrate or Commissioner of Police authorised by the State Government in this behalf, or where the detention order is made by an officer mentioned in sub-section (2) of section 3, such officer, as the case may be, shall irrespective of his ordinary jurisdiction, be deemed to be empowered to exercise all the powers of the competent Court under sections 82, 83, 84 and 85 of the said Code for issuing a proclamation for such person and for attachment and sale of his property situated in any part of the State and for taking any other action under the said sections. An appeal from any order made by any such officer rejecting an application for restoration of attached property shall lie to the Court of Session, having jurisdiction in the place where the said person ordinarily resides, as provided in section 86 of the said Code.

Powers in relation to absconding persons.

(2) (a) Notwithstanding anything contained in sub-section (1), if the State Government have, or an officer mentioned in sub-section (2) of section 3 has, reason to believe that a person in respect of whom a detention order has been made has absconded or is concealing himself so that the order cannot be executed, the State Government or the officer, as the case may be, may, by order notified in the *Tamil Nadu Government Gazette*, direct the said person to appear before such officer at such place and within such period as may be specified in the order.

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(b) If such person fails to comply with such order, unless he proves that it was not possible for him to comply therewith, and that he had within the period specified in the order, informed the officer mentioned in the order of the reasons which rendered compliance therewith impossible and of his whereabouts, or proves that it was not possible for him to so inform the officer mentioned in the order, he shall, on conviction, be punished with imprisonment for a term which may extend to one year, or with fine, or with both.

(c) Notwithstanding anything contained in the said Code, every offence under clause (b) shall be cognizable.

grounds of
order of deten-
tion to be dis-
closed to per-
sons affected
by the order.

8. (1) When a person is detained in pursuance of a detention order, the authority making the order shall, as soon as may be, but not later than five days from the date of detention, communicate to him the grounds on which the order has been made and shall afford him the earliest opportunity of making a representation against the order to the State Government.

(2) Nothing in sub-section (1) shall require the authority to disclose facts which it considers to be against the public interest to disclose.

Constitution of
Advisory
boards.

9. (1) The State Government shall, whenever necessary, constitute one or more Advisory Boards for the purposes of this Act.

(2) Every such Board shall consist of a Chairman and two other members, who are, or have been Judges of any High Court or who are qualified under the Constitution of India to be appointed as Judges of a High Court.

Reference to
Advisory
board.

10. In every case where a detention order has been made under this Act, the State Government shall, within three weeks from the date of detention of a person under the order, place before the Advisory Board constituted by them under section 9, the grounds on which the order has been made and the representation, if any, made by the person affected by the order, and in the case where the order has been made by an officer, also the report by such officer under sub-section (3) of section 3.

Procedure of
Advisory
boards.

11. (1) The Advisory Board shall, after considering the materials placed before it and, after calling for such further information as it may deem necessary from the State Government or from any person called for the purpose through the State Government or from the person concerned, and if, in any particular case, the Advisory Board considers it essential so to do or if the person

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concerned desires to be heard, after hearing him in person, submit its report to the State Government, within seven weeks from the date of detention of the person concerned.

(2) The report of the Advisory Board shall specify in a separate part thereof the opinion of the Advisory Board as to whether or not there is sufficient cause for the detention of the person concerned.

(3) When there is a difference of opinion among the members forming the Advisory Board, the opinion of the majority of such members shall be deemed to be the opinion of the Board.

(4) The proceedings of the Advisory Board and its report, excepting that part of the report in which the opinion of the Advisory Board is specified shall be confidential.

(5) Nothing in this section shall entitle any person against whom a detention order has been made to appear by any legal practitioner in any matter connected with the reference to the Advisory Board.

12. (1) In any case where the Advisory Board has reported that there is, in its opinion, sufficient cause for the detention of a person, the State Government may confirm the detention order and continue the detention of the person concerned for such period, not exceeding the maximum period specified in section 13, as they think fit. Action upon report of Advisory Board.

(2) In any case where the Advisory Board has reported that there is, in its opinion no sufficient cause for the detention of the person concerned, the State Government shall revoke the detention order and cause the person to be released forthwith.

13. The maximum period for which any person may be detained, in pursuance of any detention order made under this Act which has been confirmed under section 12, shall be twelve months from the date of detention. Maximum period of detention.

14. (1) Without prejudice to the provisions of section 15 of the Tamil Nadu General Clauses Act, 1891 (Tamil Nadu Act I of 1891), a detention order may, at any time Revocation of detention orders.

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be revoked or modified by the State Government, notwithstanding that the order has been made by an officer mentioned in sub-section (2) of section 3.

(2) The revocation or expiry of a detention order shall not bar the making of a fresh detention order under section 3 against the same person, in any case, where fresh facts have arisen after the date of revocation or expiry, on which the State Government or an officer, as the case may be, are or is satisfied that such an order should be made.

Temporary
release of
persons
detained.

15. (1) The State Government, may, at any time, direct that any person detained in pursuance of a detention order may be released for any specified period, either without conditions or upon such conditions specified in the direction as that person accepts, and may, at any time cancel his release.

(2) In directing the release of any detainee under sub-section (1), the State Government may require him to enter into a bond, with or without sureties, for due observance of the conditions specified in the direction.

(3) Any person released under sub-section (1) shall surrender himself at the time and place, and to the authority, specified in the order directing his release or cancelling his release, as the case may be.

(4) If any person fails without sufficient cause to surrender himself in the manner specified in sub-section (3), he shall, on conviction, be punished with imprisonment for a term which may extend to two years, or with fine, or with both.

(5) If any person released under sub-section (1) fails to fulfil any of the conditions imposed upon him under the said sub-section or in the bond entered into by him, the bond shall be declared to be forfeited and any person bound thereby shall be liable to pay the penalty thereof.

Protection of
action
taken in good
faith.

16. No suit, prosecution or other legal proceeding shall lie against the State Government or any officer or person, for anything in good faith done or intended to be done in pursuance of this Act.

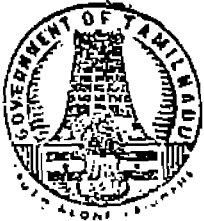
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17. On and after the commencement of this Act, no order of detention under the National Security Act, 1980 (Central Act 65 of 1980) shall be made by the State Government or any of their officers under that Act in respect of any bootlegger, drug-offender, goonda, immoral traffic offender or slum-grabber in the State of Tamil Nadu on the ground of preventing him from acting in any manner prejudicial to the maintenance of public order, where an order of detention may be or can be made against such person, under this Act. Detention orders against any bootlegger, drug-offender, goonda, immoral traffic offender, or slum-grabber to be made under this Act and not under National Security Act.

18. (1) The Tamil Nadu Prevention of Dangerous Activities of Boot-leggers, Drug-Offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers Ordinance, 1982 (Tamil Nadu Ordinance 1 of 1982) is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance, shall be deemed to have been done or taken under this Act.



TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 424]

MADRAS, TUESDAY, AUGUST 5, 1986

AADI 21, ATCHAYA, THIRUVALLUVAR AANDU—2017

Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislature received the assent of the President on the 31st July 1986 and is hereby published for general information :—

ACT No. 52 OF 1986.

An Act to amend the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers Act, 1982.

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-seventh Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers (Amendment) Act, 1986.

(2) It shall come into force at once.

2. *Amendment of section 2, Tamil Nadu Act 14 of 1982.*—In the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers Act, 1982 (Tamil Nadu Act 14 of 1982) (hereinafter referred to as the principal Act), in section 2, in clause (c), for the expression "the following grounds" the expression "the following grounds" shall be substituted.

3. *Insertion of new section 5-A in Tamil Nadu Act 14 of 1982.*—After section 5 of the principal Act, the following section shall be inserted, namely :—

"5-A. *Grounds of detention severable.*—Where a person has been detained in pursuance of an order of detention [whether made before or after the commencement of the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers (Amendment) Act, 1986] under section 3 which has been made on two or more grounds, such order of detention shall be deemed to have been made separately on each of such grounds and accordingly—

(a) such order shall not be deemed to be invalid or inoperative merely because one or some of the grounds is or are—

- (i) vague,
- (ii) non-existent,
- (iii) not relevant,

(iv) not connected or not proximately connected with such person, or

- (v) invalid for any other reason whatsoever,

and it is not, therefore, possible to hold that the Government or officer making such order would have been satisfied as provided in section 3 with reference to the remaining ground or grounds and made the order of detention ;

(b) the Government or officer making the order of detention shall be deemed to have made the order of detention under the said section after being satisfied as provided in that section with reference to the remaining ground or grounds .”

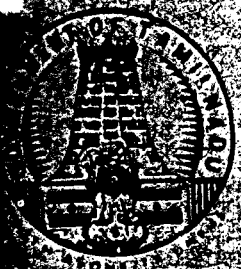
4. *Amendment of section 14, Tamil Nadu Act 14 of 1982.*—In section 14 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) The revocation or expiry of a detention order (hereafter in this sub-section referred to as the earlier detention order) shall not [whether such earlier detention order has been made before or after the commencement of the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers (Amendment) Act, 1986] bar the making of another detention order (hereafter in this sub-section referred to as the subsequent detention order) under section 3 against the same person:

Provided that in a case where no fresh facts have arisen after the revocation or expiry of the earlier detention order made against such person, the maximum period for which such person may be detained in pursuance of the subsequent detention order shall in no case extend beyond the expiry of a period of twelve months from the date of detention under the earlier detention order.”

S. VADIVELU,
*Commissioner and Secretary to Government,
Law Department.*

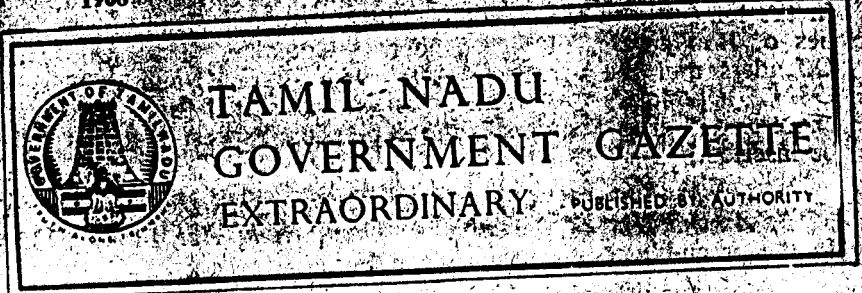
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TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

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No. 18] MADRAS, WEDNESDAY, JANUARY 13, 1988
MARGAZHI 29, PRABHAVA, THIRUVALLUVAR AANDU—2018

Part IV—Section 2 Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 8th January 1988 and is hereby published for general information:—

ACT No. 1 OF 1988.

An Act further to amend the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers Act, 1982.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Thirty-eighth Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers (Amendment) Act, 1987.

(2) It shall come into force at once.

2. *Amendment of long title to Tamil Nadu Act 14 of 1982*
In the long title to the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Goondas, Immoral Trade Offenders and Slum-grabbers Act, 1982 (Tamil Nadu Act 14 of 1982) (hereinafter referred to as the principal Act), after the expression "drug-offenders"; the expression "forest-offenders" shall be inserted.

3. *Amendment of preamble to Tamil Nadu Act 14 of 1982.*
In the preamble to the principal Act,—

(1) in the first paragraph, after the expression "drug-offenders" the expression "forest-offenders" shall be inserted;

(2) in the second paragraph,—

(a) after the expression "drug-offenders", the expression "forest-offenders" shall be inserted;

(b) after the expression "urban areas", the expression "and forest areas" shall be inserted;

(c) for the expression "five classes of persons", the expression "six classes of persons" shall be substituted.

4. *Amendment of section 1, Tamil Nadu Act 14 of 1982.*—In section 1 of the principal Act, in sub-section (1), after the expression "Drug-offenders", the expression "Forest-offenders" shall be inserted.

5. *Amendment of section 2, Tamil Nadu Act 14 of 1982.*—In section 2 of the principal Act,—

(1) in clause (a),—

(a) after sub-clause (ii), the following sub-clause shall be inserted, namely:—

"(ii-A) in the case of a forest-offender, when he is engaged or is making preparations for engaging, in any of his activities as a forest-offender, which affect adversely, or are likely to affect adversely, the maintenance of public order;";

(b) in the *Explanation*, after the expression "public health", the expression "or ecological system" shall be added;

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 8th December 2004 and is hereby published for general information:—

ACT No. 32 OF 2004.

An Act further to amend the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers Act, 1982.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fifth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers (Amendment) Act, 2004.

(2) It shall be deemed to have come into force on the 1st day of October 2004.

Amendment of long title.

2. In the long title to the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers Act, 1982 (hereinafter referred to as the principal Act), for the expression "immoral traffic offenders and slum-grabbers", the expression "immoral traffic offenders, slum-grabbers and video pirates" shall be substituted.

Tamil Nadu Act
14 of 1982.

Amendment of Preamble.

3. In the preamble to the principal Act,—

(1) In the first paragraph, for the expression "immoral traffic offenders and slum-grabbers", the expression "immoral traffic offenders, slum-grabbers and video pirates" shall be substituted;

(2) in the second paragraph,—

(a) for the expression "immoral traffic offenders or slum-grabbers", the expression "immoral traffic offenders, slum-grabbers or video pirates" shall be substituted;

(b) for the expression "six classes of persons", the expression "seven classes of persons" shall be substituted.

Amendment of section 1.

4. In section 1 of the principal Act, in sub-section (1), for the expression "Immoral Traffic Offenders and Slum-grabbers", the expression "Immoral Traffic Offenders, Slum-grabbers and Video Pirates" shall be substituted.

Amendment of section 2.

5. In section 2 of the principal Act,—

(1) in clause (a), after sub-clause (v), the following sub-clause shall be added, namely:—

"(vi) in the case of a video pirate, when he/she is engaged or is making preparations for engaging, in any of his/her activities as a video pirate, which affect adversely, or are likely to affect adversely, the maintenance of public order.;"

(2) after clause (i), the following clause shall be inserted, namely:—

"(j) "video pirate" means a person, who commits or attempts to commit or abets the commission of offences of infringement of copyright in relation to a cinematograph film or a record embodying any part of sound track associated with the film, punishable under the Copyright Act, 1957 (Central Act XIV of 1957)."

Amendment of section 3.

6. In section 3 of the principal Act, in sub-section (1), after the expression "slum-grabber", the expression "or video pirate" shall be inserted.

Amendment of section 17.

7. In section 17 of the principal Act,—

(1) in the marginal heading, for the expression "immoral traffic offender or slum-grabber", the expression "immoral traffic offender, slum-grabber or video pirate" shall be substituted;

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(2) for the expression "immoral traffic offender or slum-grabber", the expression "immoral traffic offender, slum-grabber or video pirate" shall be substituted.

Tamil Nadu
Finance
of 2004.

8. (1) The Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-Offenders, Forest-Offenders, Goondas, Immoral Traffic Offenders and Slum-grabbers (Amendment) Ordinance, 2004 is hereby repealed.

Repeal and
saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

L. JAYASANKARAN,
*Secretary to Government-in-charge,
Law Department.*



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

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CHENNAI, THURSDAY, AUGUST 31, 2006
Aavani 15, Viya, Thiruvalluvar Aandu-2037

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 30th August 2006 and is hereby published for general information:—

ACT No. 16 OF 2006.

An Act further to amend the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-Offenders, Forest-Offenders, Goondas, Immoral Traffic Offenders, Slum-Grabbers and Video Pirates Act, 1982.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-seventh year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-Offenders, Forest-Offenders, Goondas, Immoral Traffic Offenders, Slum-Grabbers and Video Pirates (Amendment) Act, 2006.

Short title and commencement.

(2) It shall be deemed to have come into the force on the 5th day of July 2006.

Tamil Nadu Act
14 of 1982.

2. In the long title to the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-Offenders, Forest-Offenders, Goondas, Immoral Traffic Offenders, Slum-Grabbers and Video Pirates Act, 1982 (hereinafter referred to as the Principal Act), for the expression "slum-grabbers", the expression "sand-offenders, slum-grabbers" shall be substituted.

Amendment of long title.

3. In the preamble to the principal Act,—

Amendment of Preamble.

(1) In the first paragraph, for the expression "slum-grabbers", the expression "sand-offenders, slum-grabbers" shall be substituted;

(2) in the second paragraph,—

(a) for the expression "slum-grabbers", the expression "sand-offenders, slum-grabbers" shall be substituted;

(b) for the expression "seven classes of persons", the expression "eight classes of persons" shall be substituted.

Amendment of
section 1.

4. In section 1 of the Principal Act, in sub-section (1), for the expression "slum-grabbers", the expression "sand-offenders, slum-grabbers" shall be substituted.

Amendment of
section 2.

5. In section 2 of the Principal Act,—

(1) in clause (a), after sub-clause (iv), the following sub-clause shall be inserted, namely:—

"(iv-A) in the case of a sand-offender, when he is engaged, or is making preparations for engaging, in any of his activities as a sand-offender, which affect adversely, or are likely to affect adversely, the maintenance of public order."

(2) after clause (g), the following clause shall be inserted, namely:—

"(gg) "sand-offender" means a person, who commits or attempts to commit or abets the commission of offences in respect of ordinary sand punishable under the Mines and Minerals (Development and Regulation) Act, 1957 or under the Tamil Nadu Minor Mineral Concession Rules, 1959."

Amendment of
section 3.

6. In section 3 of the Principal Act, in sub-section (1), after the expression "immoral traffic offender", the expression "or sand-offender" shall be inserted.

Amendment of
section 17.

7. In section 17 of the Principal Act,—

(1) in the marginal heading, for the expression "slum grabber" the expression "sand offender, slum-grabber" shall be substituted;

(2) for the expression "slum grabber", the expression "sand-offender, slum-grabber" shall be substituted.

Repeal and
saving.

8. (1) The Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-Offenders, Forest-Offenders, Goondas, Immoral Traffic Offenders, Slum-Grabbers and Video Pirates (Amendment) Ordinance, 2006 is hereby repealed.

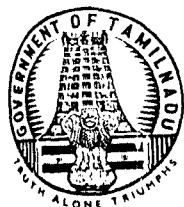
(2) Notwithstanding such repeal, anything done or any action taken under the Principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government (in-charge),
Law Department.

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TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

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CHENNAI, THURSDAY, MAY 15, 2008
Vaikasi 2, Thiruvalluvar Aandu-2039

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 15th May 2008 and is hereby published for general information:—

ACT No. 16 OF 2008.

An Act further to amend the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic-offenders, Sand-offenders, Slum-grabbers and Video Pirates Act, 1982.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic-offenders, Sand-offenders, Slum-grabbers and Video Pirates (Amendment) Act, 2008.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 2 of the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic-offenders, Sand-offenders, Slum-grabbers and Video Pirates Act, 1982, in clause (f), for the expression "punishable under Chapter XVI or Chapter XVII or Chapter XXII of the Indian Penal Code, 1860 (Central Act XLV of 1860);", the expression "punishable under section 153 or section 153-A under Chapter VIII or under Chapter XVI or Chapter XVII or Chapter XXII of the Indian Penal Code, 1860 (Central Act XLV of 1860) or punishable under section 3 or section 4 or section 5 of the Tamil Nadu Property (Prevention of Damage and Loss) Act, 1992 (Tamil Nadu Act 59 of 1992);" shall be substituted.

Amendment of section 2.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 2nd September 2014 and is hereby published for general information:—

ACT No. 19 OF 2014.

An Act further to amend the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic Offenders, Sand-offenders, Slum-grabbers and Video Pirates Act, 1982.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic Offenders, Sand-offenders, Slum-grabbers and Video Pirates (Amendment) Act, 2014.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act
14 of 1982.

2. In the long title to the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic Offenders, Sand-offenders, Slum-grabbers and Video Pirates Act, 1982 (hereinafter referred to as the principal Act), for the expression "bootleggers, drug-offenders", the expression "bootleggers, cyber law offenders, drug-offenders" shall be substituted.

Amendment of long title.

3. In the preamble to the principal Act,—

Amendment of preamble.

(1) in the first paragraph, for the expression "bootleggers, drug-offenders", the expression "bootleggers, cyber law offenders, drug-offenders" shall be substituted;

(2) In the second paragraph,—

(a) for the expression "bootleggers, drug-offenders", the expression "bootleggers, cyber law offenders, drug-offenders" shall be substituted;

(b) the expression "eight" shall be omitted.

4. In section 1 of the principal Act, in sub-section (1), for the expression "Bootleggers, Drug-offenders", the expression "Bootleggers, Cyber law offenders, Drug-offenders" shall be substituted.

Amendment of section 1.

5. In section 2 of the principal Act,—

Amendment of section 2.

(1) in clause (a), after sub-clause (i), the following sub-clause shall be inserted, namely:—

"(i-A) in the case of a cyber law offender, when he is engaged, or is making preparations for engaging, in any of his activities as a cyber law offender, which affect adversely, or are likely to affect adversely, the maintenance of public order;"

(2) after clause (b), the following clause shall be inserted, namely:-

"(bb) "cyber law offender" means a person, who commits or attempts to commit or abets the commission of any offence, punishable under Chapter XI of the Information Technology Act, 2000 (Central Act 21 of 2000);"

(3) in clause (f), the expression "habitually" shall be omitted.

6. In section 3 of the principal Act, in sub-section(1), after the expression "bootlegger", the expression " or cyber law offender" shall be inserted.

Amendment of section 3.

Amendment of
section 17.

7. In section 17 of the principal Act,—

(1) In the marginal heading, for the expression “bootlegger, drug-offender”, the expression “bootlegger, cyber law offender, drug-offender” shall be substituted;

(2) for the expression “bootlegger, drug-offender”, the expression “bootlegger, cyber law offender, drug-offender” shall be substituted.

(By Order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 2nd September 2014 and is hereby published for general information:—

ACT No. 20 OF 2014.

An Act further to amend the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic Offenders, Sand-offenders, Slum-grabbers and Video Pirates Act, 1982.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic Offenders, Sand-offenders, Slum-grabbers and Video Pirates (Second Amendment) Act, 2014.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act
14 of 1982.

2. In the long title to the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic Offenders, Sand-offenders, Slum-grabbers and Video Pirates Act, 1982 (hereinafter referred to as the principal Act), for the expression "sand-offenders, slum-grabbers", the expression "sand-offenders, sexual-offenders, slum-grabbers" shall be substituted.

Amendment of long title.

3. In the preamble to the principal Act,—

Amendment of preamble.

(1) in the first paragraph, for the expression "sand-offenders, slum-grabbers", the expression "sand-offenders, sexual-offenders, slum-grabbers" shall be substituted;

(2) in the second paragraph, for the expression "sand-offenders, slum-grabbers", the expression "sand-offenders, sexual-offenders, slum-grabbers" shall be substituted.

4. In section 1 of the principal Act, in sub-section (1), for the expression "Sand-offenders, Slum-grabbers", the expression "Sand-offenders, Sexual-offenders, Slum-grabbers" shall be substituted.

Amendment of section 1.

5. In section 2 of the principal Act,—

Amendment of section 2.

(1) in clause (a), after sub-clause (iv-A), the following sub-clause shall be inserted, namely:-

"(iv-B) in the case of a sexual-offender, when he is engaged, or is making preparations for engaging, in any of his activities as a sexual-offender, which affect adversely, or are likely to affect adversely, the maintenance of public order;"

(2) in clause (f), for the expression "under Chapter XVI", the expression "under Chapter XVI other than sections 354, 376, 376-A, 376-B, 376-C, 376-D and 377" shall be substituted;

(3) after clause (gg), the following clause shall be inserted, namely:-

"(ggg) "sexual-offender" means a person, who commits or attempts to commit or abets the commission of any offence punishable under sections 354, 376, 376-A, 376-B, 376-C, 376-D or 377 of the Indian Penal Code (Central Act XLV of 1860) or the Tamil Nadu Prohibition of Harassment of Women Act, 1998 (Tamil Nadu Act 44 of 1998) or the Protection of Children from Sexual Offences Act, 2012 (Central Act 32 of 2012);".

Amendment of
section 3.

6. In section 3 of the principal Act, in sub-section (1), after the expression "sand-offender", the expression "or sexual-offender" shall be inserted.

Amendment of
section 17.

7. In section 17 of the principal Act,—

(1) in the marginal heading, for the expression "sand-offender, slum-grabber", the expression "sand-offender, sexual-offender, slum-grabber" shall be substituted;

(2) for the expression "sand-offender, slum-grabber", the expression "sand-offender, sexual-offender, slum-grabber" shall be substituted.

(By Order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 21st June 2022 and is hereby published for general information:—

ACT No. 39 OF 2022.

An Act further to amend the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Cyber law offenders, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic offenders, Sand-offenders, Sexual-offenders, Slum-grabbers and Video Pirates Act, 1982.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy- third Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Cyber law offenders, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic offenders, Sand-offenders, Sexual-offenders, Slum-grabbers and Video Pirates (Amendment) Act, 2022.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act
14 of 1982.

2. In section 15 of Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Cyber law offenders, Drug-offenders, Forest-offenders, Goondas, Immoral Traffic offenders, Sand-offenders, Sexual-offenders, Slum-grabbers and Video Pirates Act, 1982,-

Amendment of section 15.

(1) to sub-section (1), the following proviso shall be added, namely:-

“Provided that an officer mentioned in sub-section (2) of section 3 may, direct the release of a detenu to attend the death or funeral of his close relative.

Explanation.- For the purpose of this proviso, “close relative” means father, mother, wife or husband, as the case may be, son, daughter, full brother or full sister.”;

(2) in sub-section (2), after the expression “State Government”, the expression “or an officer mentioned in sub-section (2) of section 3, as the case may be,” shall be inserted.

(By Order of the Governor)

C. GOPI RAVIKUMAR,
Secretary to Government (Legislation),
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 6th June 2025 and is hereby published for general information:—

ACT No. 36 OF 2025.

An Act further to amend the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Cyber law offenders, Drug offenders, Forest-offenders, Goondas, Immoral Traffic Offenders, Sand-offenders, Sexual-offenders, Slum-grabbers and Video Pirates Act, 1982.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-sixth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Cyber law offenders, Drug offenders, Forest-offenders, Goondas, Immoral Traffic Offenders, Sand-offenders, Sexual-offenders, Slum-grabbers and Video Pirates (Amendment) Act, 2025.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of long title.

2. In the long title to the Tamil Nadu Prevention of Dangerous Activities of Bootleggers, Cyber law offenders, Drug offenders, Forest-offenders, Goondas, Immoral Traffic Offenders, Sand-offenders, Sexual-offenders, Slum-grabbers and Video Pirates Act, 1982 (hereinafter referred to as the principal Act), for the expression "bootleggers, cyber law offenders, drug offenders", the expression "bio-medical waste offenders, bootleggers, cyber law offenders, drug offenders, economic offenders" shall be substituted.

Tamil Nadu
Act 14 of 1982.

Amendment of preamble.

3. In the preamble to the principal Act,—

(1) in the first paragraph, for the expression "bootleggers, cyber law offenders, drug offenders", the expression "bio-medical waste offenders, bootleggers, cyber law offenders, drug offenders, economic offenders" shall be substituted;

(2) in the second paragraph, for the expression "bootleggers, cyber law offenders, drug offenders", the expression "bio-medical waste offenders, bootleggers, cyber law offenders, drug offenders, economic-offenders" shall be substituted.

Amendment of section 1.

4. In section 1 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) This Act may be called the Tamil Nadu Preventive Detention Act, 1982."

5. In section 2 of the principal Act, —

Amendment of
section 2.

(1) in clause (a),—

(a) sub-clauses (i) and (i-A) shall be re-numbered as sub-clauses (i-A) and (i-B), respectively, and before sub-clause (i-A) as so re-numbered, the following sub-clause shall be inserted, namely: —

“(i) in the case of a bio-medical waste offender, when he is engaged, or is making preparations for engaging in any of his activities as a bio-medical waste offender, which affect adversely, or are likely to affect adversely, the maintenance of public order;”;

(b) sub-clause (ii-A) shall be re-numbered as sub-clause (ii-B) and before sub-clause (ii-B) as so re-numbered, the following sub-clause shall be inserted, namely: —

“(ii-A) in the case of an economic offender, when he is engaged, or is making preparations for engaging in any of his activities as an economic offender, which affect adversely, or are likely to affect adversely, the maintenance of public order;”;

(2) after clause (a), the following clause shall be inserted, namely: —

“(aa) “bio-medical waste offender” means a person, who disposes of or attempts to dispose of any bio-medical waste in contravention of the Bio-Medical Waste Management Rules, 2016, which is punishable under the Environment Protection Act, 1986 (Central Act 29 of 1986);”;

(3) clause (ee) shall be re-lettered as clause (eee) and before clause (eee) as so re-lettered, the following clause shall be inserted, namely: —

“(ee) “economic offender” means a person, who commits or attempts to commit or abets the commission of any offence punishable under the Chit Funds Act, 1982 (Central Act 40 of 1982) or the Tamil Nadu Protection of Interests of Depositors (in Financial Establishments) Act, 1997 (Tamil Nadu Act 44 of 1997) or the Banning of Unregulated Deposit Schemes Act, 2019 (Central Act 21 of 2019);”;

(4) in clause (f), for the expression “punishable under section 153 or section 153-A under Chapter VIII or under Chapter XVI other than sections 354, 376, 376-A, 376-B, 376-C, 376-D and 377 or Chapter XVII or Chapter XXII of the Indian Penal Code (Central Act XLV of 1860)”, the expression “punishable under sections 80, 87 to 97 under Chapter V or Chapter VI except section 113 or section 192 or section 196 under Chapter XI or under Chapter XVII or under Chapter XIX except sections 356 and 357 of the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023)” shall be substituted;

(5) for clause (g), the following clause shall be substituted, namely: —

“(g) “immoral traffic offender” means a person who commits or abets the commission of any offence punishable under sections 98 and 99 of the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023) or punishable under the Immoral Traffic (Prevention) Act, 1956 (Central Act 104 of 1956);”;

(6) in clause (ggg), for the expression “punishable under sections 354, 376, 376-A, 376-B, 376-C, 376-D or 377 of the Indian Penal Code (Central Act XLV of 1860)”, the expression “punishable under sections 64 to 71 or sections 74 to 79 under Chapter V of the Bharatiya Nyaya Sanhita, 2023 (Central Act 45 of 2023)” shall be substituted.

Amendment of section 3.

6. In section 3 of the principal Act, in sub-section (1), for the expression “bootlegger, or cyber law offender or drug offender”, the expression “bio-medical waste offender or bootlegger or cyber law offender or drug offender or economic offender” shall be substituted.

Amendment of section 4.

7. In section 4 of the principal Act, for the expression “the Code of Criminal Procedure, 1973 (Central Act 2 of 1974)”, the expression “the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act 46 of 2023)” shall be substituted.

Amendment of section 7.

8. In section 7 of the principal Act,—

(1) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) If the State Government have, or an officer mentioned in sub-section (2) of section 3 has, reason to believe that a person in respect of whom, a detention order has been made has absconded, or is concealing himself so that the order cannot be executed, then the provisions of sections 84 to 89 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act 46 of 2023) shall apply in respect of such person and his property, subject to the modifications mentioned in this sub-section and, irrespective of the place where such person ordinarily resides, the detention order made against him shall be deemed to be a warrant issued by a competent Court. Where the detention order is made by the State Government, an officer, not below the rank of District Magistrate or Commissioner of Police authorised by the State Government in this behalf, or where the detention order is made by an officer mentioned in sub-section (2) of section 3, such officer, as the case may be, shall irrespective of his ordinary jurisdiction, be deemed to be empowered to exercise all the powers of the competent Court under sections 84, 85, 86, 87 and 88 of the said Sanhita for issuing a proclamation for such person and for identification, attachment and sale of his property situated in any part of the State and for taking any other action under the said sections. An appeal from any order made by any such officer rejecting an application for restoration of attached property shall lie to the Court of Session, having jurisdiction in the place where the said person ordinarily resides, as provided in section 89 of the said Sanhita.”;

(2) in sub-section (2), in clause (c), for the expression “said Code”, the expression “said Sanhita” shall be substituted.

9. In section 17 of the principal Act,—

Amendment of
section 17.

(1) In the marginal heading, for the expression “bootlegger, cyber law offender, drug offender”, the expression “bio-medical waste offender, bootlegger, cyber law offender, drug offender, economic offender” shall be substituted;

(2) for the expression “bootlegger, cyber law offender, drug offender”, the expression “bio-medical waste offender, bootlegger, cyber law offender, drug offender, economic offender” shall be substituted.

(By Order of the Governor)

S. GEORGE ALEXANDER,
*Secretary to Government,
Law Department.*